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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ **W.P.(C) 2483/2019**

AMAR JYOTI INSTITUTE OF PHYSIOTHER APY

..... Petitioner

Through Mr A.K. Singla, Senior Advocate with Mr Abhimanyu Singh Khatri, Advocate.

versus

THE REGISTRAR DELHI COUNCIL FOR PHYSIOTHERAPY AND ANR.

..... Respondents

Through Mr Satyakam, Advocate ASC for GNCTD with Mr Varun Kalia, Advocates for R1 and R2.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% <u>12.03.2019</u>

CM APPL. 11552/2019

- 1. Allowed, subject to all just exceptions.
- 2. The application is disposed of.

W.P.(C) 2483/2019 & CM APPL. 11551/2019

- 3. The petitioner has filed the present petition challenging Rule 14.15(i) and 14.20 of The Delhi Council for Physiotherapy and Occupational Therapy Rules, 2014. The said rules have been framed in exercise of powers under Section 50 of the Delhi Council for Physiotherapy and Occupational Therapy Act, 1997.
- 4. In view of the above challenge, place the present petition before





the concerned Division Bench on 19.03.2019, subject to orders of Hon'ble the Chief Justice.

VIBHU BAKHRU, J

MARCH 12, 2019 pkv